

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1379 of 2019**

**IN THE MATTER OF:**

**Digamber Bhondwe**

**...Appellant**

**Versus**

**JM Financial Asset Reconstruction Company**

**...Respondent**

**For Appellant:**

**Shri Krishnendu Dutta, Sr. Advocate with Shri Dharmesh Kotadia, Shri Rahul Gupta, Shri Sunil Mund, Soumya Patra and Shri Ishpreet Singh, Advocates**

**For Respondent:**

**Shri Sonal Jain, Shri Karan, Shri R. Kapoor and Shri Shikhar Singh, Advocates**

**ORDER**

**14.02.2020** This Appeal is part-heard by two Members of this Bench -  
- Mr. Justice A.I.S. Cheema, Member (Judicial) and Mr. Kanthi Narahari,  
Member (Technical).

The Appeal be listed as 'part-heard' before the same Bench on 19<sup>th</sup>  
February, 2020 at 12.30 P.M.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice Venugopal M.)  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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